

(J.H.C. Sch. 1-7)

From:

Sunil Kumar Singh No.1,
Registrar (Administration),
High Court of Jharkhand,
Ranchi.

☎ : Office – 0651-2481449

Fax No. – 0651 – 2481116

File No. XXII(6)/1/2021-22/Apptt.

Letter No. _____/Apptt.

Dated: _____

To,

1. Sri Manoranjan Kumar No. II, Chief Judicial Magistrate, Bokaro
2. Sri Bishwanath Oraon, Secretary, DLSA, Bokaro
3. Sri Shankar Kumar Maharaj, Chief Judicial Magistrate, Chaibasa
4. Sri Krishna Kant Mishra, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Chaibasa
5. Sri Kumar Kranti Prasad, Secretary, DLSA, Chatra
6. Sri Nirupam Kumar, Chief Judicial Magistrate, Daltonganj
7. Sri Manoj Kumar Prajapati, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Deoghar
8. Sri Arjun Saw, Chief Judicial Magistrate, Dhanbad
9. Sri Shashi Bhushan Sharma, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Dhanbad
10. Sri Suraj Prakash Thakur, Chief Judicial Magistrate, Dumka
11. Sri Rajesh Srivastava, Civil Judge (Sr. Div.)-cum-J.M., Garhwa
12. Sri Amit Kumar Vaish, Chief Judicial Magistrate-cum-Civil Judge (Sr. Div.)-I, Garhwa
13. Sri Mithilesh Kumar Singh, Chief Judicial Magistrate, Giridih
14. Sri Daya Ram, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Godda
15. Smt. Kusum Kumari, Chief Judicial Magistrate, Gumla
16. Ms. Richa Srivastava, Chief Judicial Magistrate, Hazaribagh
17. Sri Parth Sarthi Ghosh, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Hazaribagh
18. Sri Manoj Kumar Sharma, Chief Judicial Magistrate, Jamshedpur
19. Sri Chandra Bhanu Kumar, Civil Judge (Sr. Div.)-I-cum-A.C.J.M.-cum-Special Judge, Economic Offences, Jamshedpur
20. Md. Abdul Naseer, Chief Judicial Magistrate, Jamtara
21. Sri Satyapal, Chief Judicial Magistrate-cum-Civil Judge (Sr. Div.)-I, Khunti
22. Sri Shekhar Kumar, Chief Judicial Magistrate, Koderma
23. Md. Umar, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Koderma
24. Sri Taufique Ahmed, Chief Judicial Magistrate, Latehar
25. Ms. Archana Kumari, Civil Judge (Sr. Div.), Lohardaga
26. Sri Sanjay Singh Yadav, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Pakur
27. Sri Prafulla Kumar, Chief Judicial Magistrate, Pakur
28. Sri Dharmendra Kumar Singh, Chief Judicial Magistrate, Ramgarh
29. Md. Faheem Kirmani, Chief Judicial Magistrate, Ranchi
30. Ms. Kumari Vaishali Srivastava, Civil Judge (Sr. Div.)-I-Cum-A.C.J.M., Ranchi
31. Ms. Divya Mishra, Civil Judge (Sr. Div.)-cum-J.M., Ranchi
32. Sri Rajiv Tripathi, Civil Judge (Sr. Div.)-cum-Special Judge, Economic Offences, Ranchi
33. Sri Binay Kumar Lal, Chief Judicial Magistrate-cum-Civil Judge (Sr. Div.)-I, Sahebganj
34. Sri Manoranjan Kumar No. III, Secretary, DLSA, Sahebganj

35. Ms. Manju Kumari, Chief Judicial Magistrate, Sarakela

36. Sri Anand Mani Tripathi, Chief Judicial Magistrate-cum-Civil Judge (Sr. Div.)-I-cum-Secretary, DLSA, Simdega

Sub: - Nomination to attend the "Webinar on Refresher Training Programme for Civil Judge (Sr. Div.) in Criminal Matter with CIS Training" (R-12) scheduled to be held on 4th and 5th September, 2021.

Sir / Madam,

With reference to the above noted subject, I am directed to inform that the Court has been pleased to nominate you to attend the "Webinar on Refresher Training Programme for Civil Judge (Sr. Div.) in Criminal Matter with CIS Training (R-12) scheduled to be held on **4th and 5th September, 2021.**

The topics proposed to be covered are:

- *Latest Judgments and Directions of Hon'ble Court
- *Role & Challenges of CJM & ACJM
- *Cyber Laws, forensic, medical jurisprudence
- * Bail & General Principles of Criminal Trial
- *Cognizance
- *Process under Section 82 and 83 Cr.P.C.
- *Fair Trial
- *Charge: Forms of Charges, Contents of Charges, Joinder and non-Joinder of Charges, alteration of Charges
- *Recording Statement under Section 313 Cr.P.C. In cases based on Circumstantial evidence documentary evidence and conspiracy cases
- *Financial Fraud Cases
- *Section 311 Cr.P.C.
- *Sentencing & Compensation
- *Inspection of Courts & Office
- *Judgment writing /model Judgment
- *CIS and physical verification of records
- *Role of Subordinate Judiciary in compliance of Section 89 C.P.C. in the light of Afcons Case (for mediation)
- *CIS Training

The protocol of connectivity in the said training is given below:-

- (i) The officers must use their laptops and earphones provided by the e-committee to avoid sound echo.
- (ii) Login time is 10.15 A.M. to 10.30 A.M. Beyond this time, login would not be allowed.
- (iii) Participants are requested to keep themselves logged in even during the break.
- (iv) Participants are requested to keep themselves on mute during the entire session and further use chat box for raising queries.
- (v) Video shall be kept on throughout the sessions except break time. This is mandatory for considering participants participation in the Course.
- (vi) In case of internet connectivity issue or any other issue, the trainee shall join the training programme from Civil Court Conference room.

You are, therefore, directed to attend the aforesaid Webinar on the dates as mentioned above.
Accordingly, you are accorded necessary permission to attend the aforesaid Webinar. No individual request seeking permission to attend the Webinar will be entertained.


The Joining instructions & link to join Webinar shall be sent to you by the Academy subsequently.

Yours sincerely,
Sd/- **Sunil Kumar Singh No.1**
Registrar (Administration)

Memo No. 2980 /Apptt.

Dated, Ranchi, the 17/08/2021

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter No. 476/JAJ dated 05.06.2021 / All the Principal District & Sessions Judges of the State of Jharkhand including the Judicial Commissioner, Ranchi / the Member Secretary, JHALSA / the C.P.C., e-Courts Project, High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website.


17-8-21
Registrar (Administration)